



# राजपत्र, हिमाचल प्रदेश

## हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शनिवार, 02 मई, 2026 / 12 वैशाख, 1948

हिमाचल प्रदेश सरकार

गृह विभाग

अधिसूचना

शिमला-2, 16 फरवरी, 2026

संख्या : गृह-सी (ए) 3-16/2023.—हिमाचल प्रदेश के राज्यपाल, भारतीय नागरिक सुरक्षा संहिता, 2023 (2023 का अधिनियम संख्यांक 46) की धारा 37 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित आदेश करते हैं:—

- (क) पुलिस मुख्यालय, शिमला (हि. प्र.), के भवन परिसर में स्थित पुलिस नियंत्रण कक्ष को राज्य स्तर पर नामनिर्दिष्ट पुलिस नियंत्रण कक्ष के रूप में स्थापित किया जाता है।
- (ख) पुलिस मुख्यालय, शिमला, में स्थित उक्त पुलिस नियंत्रण कक्ष का प्रभारी, जो पुलिस उप-निरीक्षक से नीचे की पंक्ति का न हो, हिमाचल प्रदेश राज्य सरकार के लिए "पदाभिहित पुलिस अधिकारी" के रूप में नामनिर्दिष्ट किया जाएगा।
- (ग) प्रत्येक पुलिस जिले में पुलिस अधीक्षक के कार्यालय के भवन परिसर में स्थित पुलिस नियंत्रण कक्ष को जिला स्तर पर नामनिर्दिष्ट पुलिस नियंत्रण कक्ष के रूप में स्थापित किया जाता है।
- (घ) उक्त पुलिस नियंत्रण कक्ष का प्रभारी, जो पुलिस उप निरीक्षक से नीचे की पंक्ति का न हो, जिला स्तर पर "पदाभिहित पुलिस अधिकारी" के रूप में नामनिर्दिष्ट किया जाएगा।
- (ङ). प्रत्येक पुलिस थाना में वरिष्ठतम सहायक उप-निरीक्षक पुलिस थाना स्तर पर "पदाभिहित पुलिस अधिकारी" के रूप में नामनिर्दिष्ट किया जाएगा तथा वह गिरफ्तार व्यक्तियों के नाम एवं पते, गिरफ्तारी की विशिष्टतां, अपराध की प्रकृति तथा जिन विधि की सुसंगत धाराओं के अंतर्गत व्यक्ति को गिरफ्तार किया गया है, की संबंधी सूचना अनुरक्षण करने के लिए उत्तरदायी होगा। यह जानकारी प्रत्येक पुलिस थाना में किसी भी रीति से, जिसमें डिजिटल माध्यम भी सम्मिलित है, प्रमुख रूप से प्रदर्शित की जाएगी।

उक्त जानकारी प्रत्येक पुलिस थाना के पदाभिहित पुलिस अधिकारी द्वारा प्रतिदिन जिला स्तर के नामनिर्दिष्ट पुलिस नियंत्रण कक्ष के पदाभिहित पुलिस अधिकारी को प्रेषित की जाएगी तथा वहां से पुलिस मुख्यालय, शिमला स्थित राज्य स्तर के नामनिर्दिष्ट पुलिस नियंत्रण कक्ष के पदाभिहित पुलिस अधिकारी को अग्रेषित की जाएगी, जो राज्य पुलिस नियंत्रण कक्ष में उक्त जानकारी के अनुरक्षण और प्रदर्शन के लिए उत्तरदायी होगा। यह अधिसूचना राजपत्र (ई-गजट) हिमाचल प्रदेश में उनके प्रकाशन की तारीख से प्रवृत्त होगी।

आदेश द्वारा,

कमलेश कुमार पंत,  
अतिरिक्त मुख्य सचिव (गृह)।

*[Authoritative English Text of this Department's Notification No. Home-C (A) 3-16/2023, dated 16-02-2026 as required under Clause (3) of Article 348 of the Constitution of India].*

## HOME DEPARTMENT

### NOTIFICATION

*Shimla-2, the 16th February, 2026*

**No. HOME-C (A) 3-16/2023.**—In exercise of the powers conferred by Section 37 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act 46 of 2023), the Governor Himachal Pradesh, is pleased to order the following:—

- (a) The Police Control Room situated in the building premises of Police Headquarters, Shimla (H.P.) is hereby established as the Designated Police Control Room at the State level.
- (b) The In-charge of the said Police Control Room at Police Headquarters, Shimla, not below the rank of Sub-Inspector of Police, shall be designated as the "Designated Police Officer" for the State Government of Himachal Pradesh.
- (c) The Police Control Room situated in the building premises of the office of Superintendent of Police of each Police District is hereby established as the Designated Police Control Room at the District level.
- (d) The In-charge of the said Police Control Room, not below the rank of Sub-Inspector of Police, shall be designated as the "Designated Police Officer" for the District level.
- (e) The senior-most Assistant Sub-Inspector of Police of every Police Station shall be designated as the "Designated Police Officer" at the Police Station level and shall be responsible for maintaining information relating to the names and addresses of arrested persons, particulars of arrest, nature of offence and relevant sections of law under which the person has been arrested, which shall be prominently displayed in any manner including through digital mode in every Police Station.

The said information shall be forwarded on a daily basis by the Designated Police Officer of each Police Station to the Designated Police Officer of the District Level Police Control Room, and further to the Designated Police Officer at the State Level Police Control Room at Police Headquarters, Shimla, who shall be responsible for maintaining and displaying the aforesaid information at the State Police Control Room. This notification shall come into force with effect from date of their publication in the Rajpatra (e-Gazette) Himachal Pradesh.

By order,

KAMLESH KUMAR PANT, IAS  
Additional Chief Secretary Home.

गृह विभाग

अधिसूचना

शिमला-2, 23 जनवरी, 2026

**संख्या : गृह-सी (ए) 3-16 / 2023.**—हिमाचल प्रदेश के राज्यपाल, भारतीय नागरिक सुरक्षा संहिता, 2023 (2023 का अधिनियम संख्यांक 46) की धारा 48 की उप-धारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित नियम बनाते हैं:—

1. **संक्षिप्त नाम और प्रारम्भ.**—(1) इन नियमों का संक्षिप्त नाम "गिरफ्तार किए गए व्यक्ति की सूचना" नियम, 2025 है।

(2) यह नियम राजपत्र (ई- गजट), हिमाचल प्रदेश में इनके प्रकाशन की तारीख से प्रवृत्त होंगे।

**2. परिभाषाएं.—**(1) इन नियमों में जब तक कि संदर्भ से अन्यथा अपेक्षित न हो,—

- (क) "गिरफ्तारी" से इस संहिता की धारा 43 के अधीन यथा परिभाषित व्यक्ति की गिरफ्तारी अभिप्रेत है;
- (ख) "बही" से, प्रत्येक पुलिस थाना में गिरफ्तारी की सूचना से संबंधित रखा गया और अनुरक्षित किया गया रजिस्टर नंबर 26 अभिप्रेत है और इसे पुलिस अधीक्षक (मुख्यालय) कार्यालय द्वारा पृष्ठ 1 से 200 तक समाविष्ट करके जारी किया जाएगा। इसे उप-मण्डल पुलिस अधिकारियों (एस डी पी ओ एस) द्वारा प्रथम पृष्ठ के साथ-साथ अन्तिम पृष्ठ पर पृष्ठांकित किया जाएगा और अनुप्रमाणित किया जाएगा। जब भी यह रजिस्टर पूर्ण कर लिया जाए तो इसे समुचित रसीद सहित मोहरर मुख्य आरक्षी (हैड कांस्टेबल) (एम एच सी) के पास जमा किया जाएगा। नए रजिस्टर को प्राप्त करने के लिए अनुरोध उप मण्डल पुलिस अधिकारी (एस डी पी ओ एस) के माध्यम से पुलिस अधीक्षक (मुख्यालय) के कार्यालय को किया जाएगा;
- (ग) "प्ररूप" से, इन नियमों के उपाबन्ध "क" में अथा संलग्न प्ररूप अभिप्रेत है और जिसका उपयोग गिरफ्तार किए गए व्यक्ति को सूचना प्रदान करने के प्रयोजनों के लिए किया जाएगा;
- (घ) "सूचना" से माता-पिता, मित्रों, नातेदारों या ऐसे अन्य व्यक्तियों, जिन्हें गिरफ्तार किए गए व्यक्ति द्वारा बताया जाए या नामित किया जाए, को सूचना देकर अभिप्रेत है;
- (ङ) "सूचना" की पद्धति से, इलेक्ट्रॉनिक पद्धति अर्थात् मोबाइल फोन, सोशल मीडिया ऐप (व्हाट्स एप सहित), एसएमएस, लैंडलाइन फोन, ईमेल के साथ-साथ भौतिक पद्धति के माध्यम से दी गई इन नियमों के उप-नियम (ख) में यथा परिभाषित सूचना अभिप्रेत है;
- (च) "संहिता" से, भारतीय नागरिक सुरक्षा संहिता, 2025 अभिप्रेत है।

(2) उन शब्दों और पदों के, जो इन नियमों में प्रयुक्त हैं किंतु परिभाषित नहीं हैं के वही अर्थ होंगे, जो नियमों में उनके हैं।

**3. संहिता की धारा 48 के अधीन यथा उपबन्धित सूचना देने की बाबत पुलिस अधिकारी के कर्तव्य.—**(1) इस संहिता के अंतर्गत किसी भी गिरफ्तारी करने वाला पुलिस अधिकारी या कोई अन्य व्यक्ति, इस संहिता की धारा 2 की उप-धारा (1) के खंड (ग) में विनिर्दिष्ट अपराध की बाबत सूचना प्रदान करने के लिए आबद्ध होगा।

(2) इस संहिता के अंतर्गत किसी भी गिरफ्तारी करने वाला प्रत्येक पुलिस अधिकारी या कोई अन्य व्यक्ति, गिरफ्तारी की सूचना तथा यह स्थान जहाँ गिरफ्तार व्यक्ति को निरुद्ध किया गया है, उसके किसी नातेदार, मित्र अथवा ऐसे अन्य व्यक्ति को, जिसे गिरफ्तार व्यक्ति द्वारा इस प्रयोजन के लिए बताया या नामित किया गया, हो उपलब्ध कराएगा।

(3) गिरफ्तारी की सूचना, जिसमें पूर्ण विवरण सम्मिलित हो, इस संहिता की धारा 37 के खंड (ख) के अंतर्गत प्रदत्त प्रावधान के अनुसार नामित पुलिस अधिकारी / पुलिस नियंत्रण कक्ष को भी दी जाएगी।

(4) गिरफ्तार व्यक्ति की गिरफ्तारी की सूचना किसे दी गई है, इस तथ्य के संबंध में एक प्रविष्टि पुलिस थाने में रखी जाने वाली पुस्तिका में, इन नियमों के साथ संलग्न प्ररूप अर्थात् उपाबंध 'क' में, बिना किसी विलंब के की जाएगी तथा इस संहिता की धारा 2 की उप-धारा (1) के खंड (घ) में विनिर्दिष्ट गिरफ्तारी संबंधी सूचना भेजी जाएगी।

(5) पुलिस अधिकारी, उसके द्वारा दी गई गिरफ्तारी की सूचना के संबंध में, इस संहिता की धारा 2 की उप-धारा (2) के खंड (ड) में विनिर्दिष्ट रजिस्टर में प्रविष्टि करेगा।

(6) पुलिस अधिकारी इन नियमों के उपाबंध "क" में यथा विहित पूर्ण विशिष्टियों को भरेगी।

आदेश द्वारा,  
हस्ताक्षरित/—  
(कमलेश कुमार पंत),  
अतिरिक्त मुख्य सचिव (गृह)।

उपाबन्ध—'क'

प्ररूप (क)

गिरफ्तार किए गए व्यक्ति को सूचना

(प्र० सू० रि० से०/दौ० दौ० सं०)-----तारीख-----

धारांतर्गत -----

पुलिस थाना-----जिला-----

1.	गिरफ्तार व्यक्ति का नाम, उपनाम और उसके माता-पिता का नाम	
2.	मोबाइल नं०/व्हाट्स एप मोबाइल नं०/ई०मेल पता	
3.	गिरफ्तार व्यक्ति का वर्तमान पता	
4.	गिरफ्तार व्यक्ति का स्थायी पता	
5.	प्र० सू० रि० सं० और विधि की धाराएं	
6.	गिरफ्तारी का स्थान	
7.	गिरफ्तारी की तारीख और समय	
8.	गिरफ्तारी के बारे में जिसे भी सूचित किया है उसका नाम, पता, ई-मेल आई डी और फोन नंबर।	
9.	संसूचना की पद्धति समय और तारीख	
10.	गिरफ्तार किए गए व्यक्ति से संबंध	
11.	गिरफ्तार करने वाले अधिकारी का नाम, पंक्ति और संख्या	
12.	गिरफ्तार का कारण / आधार	
क.	ऐसे व्यक्ति को अग्रतर अपराध करने से निवारित करने के लिए	
ख.	अपराध के उचित अन्वेषण के लिए	

ग.	ऐसे व्यक्ति को ऐसे अपराध के साक्ष्य को गायब करने या ऐसे साक्ष्य के साथ किसी भी रीति में छेड़छाड़ करने से निवारित करने के लिए।	
घ.	ऐसे व्यक्ति को मामले के तथ्यों से परिचित किसी व्यक्ति को उत्प्रेरित करने, धमकी देने से निवारण करने के लिए ताकि उसे न्यायालय या पुलिस अधिकारी के समक्ष ऐसे तथ्य को प्रकट करने से रोका न जा सके।	
ड.	जब तक ऐसे व्यक्ति को गिरफ्तार नहीं किया जाता, न्यायालय में उसकी उपस्थिति, जब भी अपेक्षित हो, सुनिश्चित नहीं की जा सकती।	

साक्षी

गिरफ्तार व्यक्ति के हस्ताक्षर

1.

2.

अन्वेषण अधिकारी के हस्ताक्षर

पुलिस थाना-----

तारीख:

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[Authoritative English Text of this Department Notification No. Home-C (A) 3-16/2023, dated: 23-01-2026 as required under Clause (3) of Article 348 of the Constitution of India].

## HOME DEPARTMENT

(Section-C)

### NOTIFICATION

*Shimla-2, the 23rd January, 2026*

**No. HOME-C (A) 3-16/2023.**—In exercise of the powers conferred by Sub-Section (3) of Section 48 of the Bhartiya Nagarik Suraksha Sanhita, 2023 (Act No. 46 of 2023) the Governor of Himachal Pradesh, is pleased to frame the following rules:

**1. Short title and commencement.**—(i) These rules may be called as "information of Arrested persons Rules, 2025".

(ii) They shall come into force from the date their publication in the Rajpatra (e-gazette), Himachal Pradesh.

**2. Definitions.**—(I) In these rules, unless the context otherwise requires,—

(a) "**Arrest**" means the arrest of the person as defined under Section 43 of this Sanhita;

- (b) "**Book**" means the Register No. 26 kept and maintained in every police station regarding information of arrest and shall be issued by the office of Superintendent of Police (Head Quarter) containing pages 1-200. It shall be page marked and shall be attested by the Sub-Divisional Police Officers (SDPOs) at the opening page as well as on the last page. As and when the register is completed the same shall be deposited with the Moharrir Head Constable (MHC) against proper receipt. The request for getting new register shall be made to the office of Superintendent of Police (Head Quarter) through Sub-Divisional Police Officer (SDPO);
- (c) "**Form**" means the form as attached in Annexure "A" of these rules and shall be used for the purpose of providing information of the arrested person.
- (d) "**Information**" means the intimation to the parents, friends, relatives or such other persons as may be disclosed or nominated by the arrested person;
- (e) "**Mode of information**" means the information as defined in sub-section (b) of these rules as given through electronic mode *i.e.* mobile phone, Social Media apps (including WhatsApp), SMS, Landline Phone, g-mail as well as physical mode;
- (f) "**Sanhita**" means the Bhartiya Nagarik Suraksha Sanhita, 2023.
- (2) The words and expressions used but not defined in these rules shall have the same meaning as assigned to them.

**3. Duties of the police officer regarding giving information as provided under section 48 of Sanhita.—**

- (1) The police officer or any other person making any arrest under this Sanhita is duty bound to provide information regarding the offence committed as specified in clause (c) of sub-section (1) of Section (2) of this Sanhita.
- (2) Every police officer or any other person making any arrest under this Sanhita shall give the information regarding such arrest and place where the arrested person is being held to any of his relatives, friends or such other persons as may be disclosed or nominated by the arrested person for the purpose of giving such information.
- (3) The information of arrest including complete particulars shall also be given to the Designated Police officer police control room as provided in clause (b) Section 37 of the Sanhita.
- (4) An entry of the fact as to who has been informed of the arrest of such person shall be made in a book to be kept in the police station in form *i.e.* Annexure "A" attached with these rules without any delay and shall send the information regarding arrest as specified under clause (d) of sub-section (1) of Section 2 of this Sanhita.
- (5) The police officer shall make an entry in the register as specified in clause (e) of sub-section (1) of Section 2 regarding the information of arrest given by him.
- (6) The police officer shall fill the complete particulars as prescribed in Annexure "A" of these rules.

By order ,  
Sd/-  
(KAMLESH KUMAR PANT, IAS),  
Addl. Chief Secretary Home.

**FORM-A**  
**Information of Arrested Person**

Case F.I.R/D.D. No. \_\_\_\_\_ Dated: \_\_\_\_\_

U/S \_\_\_\_\_

P.S. \_\_\_\_\_

1.	Name with <i>alias</i> and Parentage of the Arrestee.	
2.	Mobile No./WhatsApp Mobile No./Email Address.	
3.	Present Address of the Arrestee.	
4.	Permanent Address of the Arrestee.	
5.	No./D.D. No. and Section (5) of Law	
6.	Place of Arrest	
7.	Date & Time of arrest	
8.	Name, Address e-mail ID and Telephone No. whomsoever the information of arrest is given /conveyed.	
9.	Mode, Date and Time of Communication	
10.	Relationship with the arrested person.	
11.	Name, Rank and No. of the officer making arrest.	
12.	Reasons/ground of arrest	
(a)	To prevent Accused person from committing any further offence.	
(b)	For proper investigation of the offence	
(c)	To prevent the accused person from causing the evidence of the offence to disappear or tampering with such evidence in any manner.	

(d)	To prevent such person from making any inducement, threat or promise to any person acquainted the facts of the case so as to dissuade him from disclosing such facts to the court or to the Police officer.	
(e)	As unless such person is arrested, his presence in the court whenever required cannot be ensured.	

Witnesses:

- 1.
- 2.

Signature of Arrestee

Signature of IO

PS \_\_\_\_\_

Dated: \_\_\_\_\_

\_\_\_\_\_

गृह विभाग

अधिसूचना

शिमला-2, 3 मार्च, 2026

**संख्या : गृह-सी (ए) 3-4/2026.**—हिमाचल प्रदेश के राज्यपाल, भारतीय नागरिक सुरक्षा संहिता, 2023 (2023 का अधिनियम संख्यांक 46) की धारा 330 की उप-धारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करत हुए निम्नलिखित नियम बनाते हैं, अर्थात:-

1. **संक्षिप्त नाम और प्रारम्भ.**—(1) इन नियमों का नाम हिमाचल प्रदेश आपराधिक प्रकरणों में दस्तावेजों (आपराधिक) की सूची हेतु प्ररूप का प्रिसिक्रिपशन नियम, 2026 है।

(2) यह नियम राजपत्र (ई- गजट), हिमाचल प्रदेश में प्रकाशन की तारीख से प्रवृत्त होंगे।

2. **प्ररूप का प्रिसिक्रिपशन.**—(1) आपराधिक न्यायालय में फाइल किए जाने वाले दस्तावेजों की सूची निम्नलिखित प्ररूप में तैयार की जाएगी, अर्थात:-

“दस्तावेजों की सूची का प्ररूप” न्यायालय का नाम.....जिला.....वर्ष 20.....  
की वाद संख्या.....धारा.....के अंतर्गत पुलिस थाना.....बनाम.....अभियुक्त.....  
की ओर से तारीख.....को प्रस्तुत किए गए दस्तावेजों की सूची:

क्रम सं.	दस्तावेज का विवरण और तारीख, यदि कोई हो,	दस्तावेज पर की गई कार्यवाही (स्वीकृत/अस्वीकृत/लिफाफे में संलग्न)	प्रदर्शित चिन्ह (यदि स्वीकृत किया गया हो)	यदि अस्वीकृत हो तो वापसी की तिथि तथा पक्षकार या अधिवक्ता के हस्ताक्षर	टिप्पणियां (जिसमें यह भी शामिल हो कि वाद के निर्णय के पश्चात् अभिलेख पर बना रहेगा या नहीं)
1.					
2.					
3.					
4.					
5.					
6.					

(सूची प्रस्तुत करने वाले पक्षकार या अधिवक्ता के हस्ताक्षर)

आदेश द्वारा,

कमलेश कुमार पंत,  
अतिरिक्त मुख्य सचिव (गृह)।

[Authoritative English Text of this Department Notification No. Home-C (A) 3-4/2026, dated 03-03-2026 as required under clause (3) of Article 348 of the Constitution of India.]

## HOME DEPARTMENT

### NOTIFICATION

Shimla-2, the 3rd March, 2026

**No. HOME-C (A) 3-4/2026** .—In exercise of the powers conferred by sub-section (2) of Section 330 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act No. 46 of 2023), the Governor, Himachal Pradesh, is pleased to make the following rules, namely:—

**1. Short title and commencement.**—(1) These rules may be called the Himachal Pradesh Prescription of Form for list of Documents (Criminal) Rules, 2026.

(2) They shall come into force with effect from the date of publication of notification in the Rajpatra (e-Gazette), Himachal Pradesh.

**2. Prescription of Form.**—The list of documents to be filed in a Criminal Court shall be prepared in the following form, namely:—

#### “FORM OF LIST OF DOCUMENTS”

In the court of \_\_\_\_\_ District \_\_\_\_\_  
Case No. \_\_\_\_\_ of 20 \_\_\_\_\_ under section \_\_\_\_\_ Police Station  
\_\_\_\_\_ versus \_\_\_\_\_ (Accused).

List of documents produced on behalf of \_\_\_\_\_ on \_\_\_\_\_ 20

Sl. No.	Description and date, if any, of the document	Action taken on the Document Admitted/Rejected (enclosed envelop)	Exhibit mark (if admitted)	If rejected (date of return and signature of party or counsel)	Remarks (indicating whether it remains on record after decision of the case)
1.					
2.					
3.					
4.					
5.					
6.					

“Signature of party or counsel producing the list.”

By order,  
KAMLESH KUMAR PANT, IAS  
Addl. Chief Secretary Home.

गृह विभाग

अधिसूचना

शिमला-2, 3 मार्च, 2026

**संख्या : गृह-सी (ए) 3-4/2026.**—हिमाचल प्रदेश के राज्यपाल, भारतीय नागरिक सुरक्षा संहिता, 2023 (2023 का अधिनियम संख्यांक 46) की धारा 356 की उपधारा (8) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उद्घोषित अपराधी के विरुद्ध अनुपस्थिति में जांच, विचारण या निर्णय से संबधित हैं, को ऐसे उद्घोषित अपराधी के संबंध में, जिसके विरुद्ध सक्षम न्यायालय द्वारा उक्त संहिता की धारा 84 की उप-धारा (1) के अधीन कार्यवाही शुरू की गई है, उक्त संहिता की धारा 356 के उपबंधों का एतद्वारा विस्तार करते हैं, यह अधिसूचना राजपत्र (ई-गजट), हिमाचल प्रदेश में प्रकाशन की तारीख से प्रवृत्त होगी।

आदेश द्वारा,

कमलेश कुमार पंत,  
अतिरिक्त मुख्य सचिव (गृह)।

[Authoritative English Text of this Department Notification No. Home-C (A) 3-4/2026, dated 03-03-2026 as required under clause (3) of Article 348 of the Constitution of India].

## HOME DEPARTMENT

### NOTIFICATION

*Shimla-2, the 3rd March, 2026*

**No. HOME-C (A) 3-4/2026.**—In exercise of the powers conferred by sub-section (8) of the Section 356 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act No. 46 of 2023), the Governor, Himachal Pradesh, hereby extends the provisions of Section 356 of the said Sanhita, relating to inquiry, trial or judgment *in absentia*, to a proclaimed offender against whom the competent Court has initiated proceedings under sub-section (1) of Section 84 of the said Sanhita, with effect from the date of publication of this notification in the Rajpatra (e-Gazette), Himachal Pradesh.

By order,

KAMLESH KUMAR PANT, IAS  
*Addl. Chief Secretary Home.*

**In the Court of Sub-Divisional Magistrate, Bhattiyat at Chowari,  
District Chamba (H. P.)**

In the matter of :

Amar Nath s/o Sh. Gandho Ram, r/o Village Hadda, P.O. Hobar, Tehsil Bhattiyat, District Chamba (H. P.)

*Versus*

General Public

*Proclamation for the delayed birth registration under Section 13(3) of the Registration of Births and Deaths Act, 1969.*

Whereas, an application of Shri Amar Nath s/o Sh. Gandho Ram, r/o Village Hadda, P.O. Hobar, Tehsil Bhattiyat, District Chamba (H.P.) has been received in this office through Additional registrar (Birth & Death)-cum-Medical Officer of Health Chamba, District Chamba HP for the delayed registration of his birth in accordance with Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, it has been stated in the application that Shri Amar Nath was born on 16-02-1975, but the registration of his birth could not be done within the prescribed period as stipulated under the Act and Rules made there under.

Now, therefore, in order to verify and confirm the accuracy of the information provided, this proclamation is hereby issued for the general information of the public at large. Any person

having any objection or relevant information with regard to the delayed registration of the afore said birth is hereby called upon to submit the same in writing to the undersigned within 30 (thirty) days from the date of issuance fo this notice.

In case no objection is received within the stipulated period, it shall be presumed that no objection exists and the matter shall be proceeded with further in accordance with law.

Issued under my hand and seal on this 30th day of March, 2026.

Seal.

Sd/-  
*Sub-Divisional Magistrate,  
Bhattiyat, District Chamba (H.P.).*

**In the Court of Sub-Divisional Magistrate, Bhattiyat at Chowari,  
District Chamba (H.P.)**

In the matter of :

Savitri Devi d/o Sh. Mehar Singh, r/o Village Banet, P.O. Morthu, Tehsil Sihunta, Distt. Chamba, H.P.

*Versus*

General Public

*Proclamation for the delayed birth registration under Section 13(3) of the Registration of Births and Deaths Act, 1969.*

Whereas, an application of Savitri Devi d/o Sh. Mehar Singh, r/o Village Banet, P.O. Morthu, Tehsil Sihunta, Distt. Chamba, H.P. has been received in this office through Additional registrar (Birth & Death)-cum-Medical Officer of Health Chamba, District Chamba HP for the delayed registration of her birth in accordance with Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, it has been stated in the application that Savitri Devi was born on 07-05-1960, but the registration of her birth could not be done within the prescribed period as stipulated under the Act and Rules made there under.

Now, therefore, in order to verify and confirm the accuracy of the information provided, this proclamation is hereby issued for the general information of the public at large. Any person having any objection or relevant information with regard to the delayed registration of the afore said birth is hereby called upon to submit the same in writing to the undersigned within 30(thirty) days from the date of issuance fo this notice.

In case no objection is received within the stipulated period, it shall be presumed that no objection exists and the matter shall be proceeded with further in accordance with law.

Issued under my hand and seal on this 30th day of March, 2026.

Seal.

Sd/-  
Sub-Divisional Magistrate,  
Bhattiyat, District Chamba (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी, उप-तहसील पुखरी, जिला चम्बा,  
हिमाचल प्रदेश

मिसल नं० : 01/2026 ना० तह० वाचक उप-तहसील पुखरी/2026/ तारीख दायर : 30-03-2026

हुशयारा पुत्र श्री ठेलू राम, गांव लडडी, परगना धुन्धी, जिला चम्बा(हि०प्र०) वादी।

बनाम

आम जनता प्रतिवादी।

विषय.—राजस्व कागजात माल में नाम दुरुस्ती करने बारे प्रार्थना-पत्र।

इशतहार/मुश्री मुनादी।

आवेदक हुशयारा पुत्र श्री ठेलू राम, गांव लडडी, परगना धुन्धी, उप-तहसील पुखरी, जिला चम्बा, हिमाचल प्रदेश ने एक आवेदन-पत्र व ब्यान हल्फी पेश किया है कि मेरे पिता का नाम आधार कार्ड, परिवार रजिस्टर नकल में श्री ठेलू राम दर्ज है जो बिलकुल सही व दुरुस्त है परन्तु राजस्व अभिलेख महाल व पटवार वृत्त मसरुंड व मुहाल मसरुंड में मेरे पिता का नाम सिंह पुत्र श्री विलू दर्ज है, जोकि गलत है।

अतः प्रार्थी का ब्यान हल्फी स्वीकार करते हुए इस इशतहार/मुश्री मुनादी व चस्पांगी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थी के पिता का नाम का इन्द्राज करने बारा किसी प्रकार का कोई उजर एवं एतराज हो तो वह असालतन व वकालतन इस इशतहार के प्रकाशन की तिथि उपरान्त एक माह के भीतर अपना उजर एवं एतराज पेश कर सकते हैं। बाद तारीख किसी किस्म का उजर एवं एतराज नहीं सुना जाएगा व उक्त प्रार्थी के पिता का नाम महाल मसरुंड पटवार वृत्त मसरुंड में जोगिन्द्र कुमार पुत्र श्री हुशयारा की जगह सिंह उर्फ ठेलू राम पुत्र श्री विलू दर्ज करने के आदेश पटवारी पटवार वृत्त मसरुंड को पारित कर दिए जाएंगे।

यह इशतहार हमारे हस्ताक्षर व मोहर अदालत से आज दिनांक 30-03-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
उप-तहसील पुखरी, जिला चम्बा (हि०प्र०)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील सैंज, जिला कुल्लू (हि०प्र०)।

मिसल नं० : 818632/2026

आगामी पेशी : 07-05-2026

श्री निरत सिंह पुत्र भगत राम, निवासी गांव घाट डाकघर भलाण, तहसील सैंज, जिला कुल्लू (हि०प्र०)  
प्रार्थी।

बनाम

आम जनता

विषय.—Section 37 of H.P. Land Revenue Act, 1954 (राजस्व इन्द्राज दुरुस्ती)

श्री निरत सिंह पुत्र भगत राम, निवासी गांव घाट डाकघर भलाण, तहसील सैंज, जिला कुल्लू (हि0प्र0) ने इस अदालत में ऑनलाइन आवेदन-पत्र पेश किया है कि उसका नाम राजस्व अभिलेख मोहाल रोट-1, पटवार वृत्त भलाण में नीरत राम दर्ज है जोकि गलत दर्ज हुआ है जबकि अन्य दस्तावेजों में उसका नाम निरत सिंह दर्ज है जोकि सही है। प्रार्थी ने ब्यान हल्फिया दिया है कि नीरत राम व निरत सिंह दोनों नाम उसके ही हैं। प्रार्थी राजस्व अभिलेख पटवार वृत्त भलाण के मोहाल रोट-1 में अपना नाम नीरत राम के बजाए नीरत राम उर्फ निरत सिंह दर्ज करवाना चाहता है। प्रार्थी ने इस अदालत से प्रार्थना की है कि उसका नाम दर्ज करने के सम्बन्धित क्षेत्रीय कानूनगो/पटवारी को लिखित आदेश पारित करने की कृपा करें।

अतः इस इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थी का नाम राजस्व अभिलेख पटवार वृत्त भलाण के मुहाल रोट-1 में दर्ज करने बारा कोई उजर/एतराज हो तो वह असालतन/वकालतन तारीख पेशी 07-05-2026 को सुबह 11.00 बजे हाजिर होकर अपना उजर पेश कर सकता है। निर्धारित अवधि के पश्चात् कोई उजर व एतराज प्राप्त न होने पर प्रार्थना-पत्र स्वीकार किया जाकर राजस्व अभिलेख पटवार वृत्त भलाण के मोहाल रोट-1, प्रार्थना-पत्र स्वीकार जाकर राजस्व अभिलेख पटवार वृत्त भलाण के मोहाल रोट-1, तहसील सैंज में उक्त प्रार्थी का नाम नीरत राम उर्फ निरत सिंह दर्ज करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 13-04-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता द्वितीय श्रेणी,  
सैंज, जिला कुल्लू (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील सैंज, जिला कुल्लू (हि0प्र0)।

मिसल नं0 : 818633/2026

आगामी पेशी : 07-05-2026

श्री ऐलू राम पुत्र सोभू, निवासी गांव धारटा, डाकघर बजाहरा, तहसील सैंज, जिला कुल्लू (हि0प्र0)  
प्रार्थी।

बनाम

आम जनता

विषय.—Section 37 of H.P. Land Revenue Act, 1954 (राजस्व इन्द्राज दुरुस्ती)

श्री ऐलू राम पुत्र सोभू, निवासी गांव धारटा, डाकघर बजाहरा, तहसील सैंज, जिला कुल्लू (हि0प्र0) ने इस अदालत में ऑनलाइन आवेदन-पत्र प्रस्तुत किया है कि उसका नाम राजस्व अभिलेख मोहाल शैंशर पटवार वृत्त शैंशर में ऐलू दर्ज है जोकि गलत दर्ज हुआ है जबकि अन्य दस्तावेजों में उसका नाम ऐलू राम दर्ज है, जोकि सही है। प्रार्थी ने ब्यान हल्फिया दिया है कि ऐलू व ऐलू राम दोनों नाम उसके ही हैं। प्रार्थी राजस्व अभिलेख पटवार वृत्त शैंशर के मोहाल शैंशर में अपना नाम ऐलू के बजाए ऐलू उर्फ ऐलू राम दर्ज करवाना चाहता है। प्रार्थी ने इस अदालत से प्रार्थना की है कि उसका नाम दर्ज करने के सम्बन्धित क्षेत्रीय कानूनगो/पटवारी को लिखित आदेश पारित करने की कृपा करें।

अतः इस इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थी का नाम राजस्व अभिलेख पटवार वृत्त शैंशर के मोहाल शैंशर में दर्ज करने बारा कोई उजर/एतराज हो तो वह असागतन/वकालतन तारीख पेशी 07-05-2026 को सुबह 11.00 बजे हाजिर होकर अपना उजर पेश कर सकता है। निर्धारित अवधि के पश्चात् कोई उजर व एतराज प्राप्त न होने पर प्रार्थना-पत्र स्वीकार किया जाकर राजस्व अभिलेख पटवार वृत्त शैंशर के मोहाल शैंशर, तहसील सैन्ज में उक्त प्रार्थी का नाम एलू उर्फ एलू राम दर्ज करने के आदेश पारित किए जाएंगे।

आज दिनांक 13-04-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता द्वितीय श्रेणी,  
सैन्ज, जिला कुल्लू (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील सैन्ज, जिला कुल्लू (हि0प्र0)।

मिसल नं0 : 818634/2026

आगामी पेशी : 07-05-2026

श्री धर्म सिंह पुत्र परमा नन्द, निवासी गांव दरगेहड़ा, डॉ0 भलाण, तहसील सैन्ज, जिला कुल्लू (हि0प्र0)  
प्रार्थी।

बनाम

आम जनता

विषय.—Section 37 of H.P. Land Revenue Act, 1954 (राजस्व इन्द्राज दुरुस्ती)

श्री धर्म सिंह पुत्र परमा नन्द, निवासी गांव दरगेहड़ा, डॉ0 भलाण, तहसील सैन्ज, जिला कुल्लू (हि0प्र0) ने इस अदालत में ऑनलाइन आवेदन-पत्र प्रस्तुत किया है कि उसका नाम राजस्व अभिलेख मोहाल रैला पटवार वृत्त रैला में धर्म चन्द दर्ज हुआ है जोकि गलत दर्ज हुआ है जबकि अन्य दस्तावेजों में उसका नाम धर्म सिंह दर्ज है, जोकि सही है। प्रार्थी ने ब्यान हल्फिया दिया है कि धर्म चन्द व धर्म सिंह दोनों नाम उसके ही हैं। प्रार्थी राजस्व अभिलेख पटवार वृत्त रैला के मोहाल रैला में अपना नाम धर्म चन्द के बजाए धर्म चन्द उर्फ धर्म सिंह दर्ज करवाना चाहता है। प्रार्थी ने इस अदालत से प्रार्थना की है कि उसका नाम दर्ज करने के सम्बन्धित क्षेत्रीय कानूनगो/पटवारी को लिखित आदेश पारित करने की कृपा करें।

अतः इस इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थी का नाम राजस्व अभिलेख पटवार वृत्त रैला के मोहाल रैला में दर्ज करने बारा कोई उजर/एतराज हो तो वह असागतन/वकालतन तारीख पेशी 07-05-2026 को सुबह 11.00 बजे हाजिर होकर अपना उजर पेश कर सकता है। निर्धारित अवधि के पश्चात् कोई उजर व एतराज प्राप्त न होने पर प्रार्थना-पत्र स्वीकार किया जाकर राजस्व अभिलेख पटवार वृत्त रैला के मोहाल रैला, तहसील सैन्ज में उक्त प्रार्थी का नाम धर्म चन्द उर्फ धर्म सिंह दर्ज करने के आदेश पारित किए जाएंगे।

आज दिनांक 13-04-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता द्वितीय श्रेणी,  
सैन्ज, जिला कुल्लू (हि0प्र0)।

## ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील सैज, जिला कुल्लू (हि0प्र0)।

मिसल नं0 : 818635/2026

आगामी पेशी : 07-05-2026

श्री उत्तम राम पुत्र मंगलू, निवासी गांव बशतयाहारा, डाँ0 बजाहरा, तहसील सैज, जिला कुल्लू (हि0प्र0)

प्रार्थी।

बनाम

आम जनता

विषय.—Section 37 of H.P. Land Revenue Act, 1954 (राजस्व इंद्राज दुरुस्ती)

श्री उत्तम राम पुत्र मंगलू, निवासी गांव बशतयाहारा, डाँ0 बजाहरा, तहसील सैज, जिला कुल्लू (हि0प्र0) ने इस अदालत में ऑनलाइन आवेदन-पत्र प्रस्तुत किया है कि उसका नाम राजस्व अभिलेख मोहाल शैशर पटवार वृत्त शैशर में उत्तम दर्ज हुआ है जोकि गलत दर्ज हुआ है जबकि अन्य दस्तावेजों में उसका नाम उत्तम राम दर्ज है, जोकि सही है। प्रार्थी ने ब्यान हल्फिया दिया है कि उत्तम व उत्तम राम दोनों नाम उसके ही हैं। प्रार्थी राजस्व अभिलेख पटवार वृत्त शैशर के मोहाल शैशर में अपना नाम उत्तम के बजाए उत्तम उर्फ उत्तम राम दर्ज करवाना चाहता है। प्रार्थी ने इस अदालत से प्रार्थना की है कि उसका नाम दर्ज करने के सम्बन्धित क्षेत्रीय कानूनगो/पटवारी को लिखित आदेश पारित करने की कृपा करें।

अतः इस इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थी का नाम राजस्व अभिलेख पटवार वृत्त शैशर के मोहाल शैशर में दर्ज करने बारा कोई उजर/एतराज हो तो वह असालतन/वकालतन तारीख पेशी 07-05-2026 को सुबह 11.00 बजे हाजिर होकर अपना उजर पेश कर सकता है। निर्धारित अवधि के पश्चात् कोई उजर व एतराज प्राप्त न होने पर प्रार्थना-पत्र स्वीकार किया जाकर राजस्व अभिलेख पटवार वृत्त शैशर के मोहाल शैशर, तहसील सैज में उक्त प्रार्थी का नाम उत्तम उर्फ उत्तम राम दर्ज करने के आदेश पारित किए जाएंगे।

आज दिनांक 13-04-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता द्वितीय श्रेणी,  
सैज, जिला कुल्लू (हि0प्र0)।

## ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील सैज, जिला कुल्लू (हि0प्र0)।

मिसल नं0 : 818636/2026

आगामी पेशी : 07-05-2026

श्रीमती नैणा देवी पत्नी स्व0 गनबहादुर, निवासी गांव कौशा, डाँ0 बनोगी, तहसील सैज, जिला कुल्लू (हि0प्र0)

प्रार्थिया।

बनाम

आम जनता

विषय.—Section 37 of H.P. Land Revenue Act, 1954 (राजस्व इंद्राज दुरुस्ती)

श्रीमती नैणा देवी पत्नी स्व० गनबहादुर, निवासी गांव कौशा, डॉ० बनोगी, तहसील सैंज, जिला कुल्लू (हि०प्र०) ने इस अदालत में ऑनलाइन आवेदन-पत्र प्रस्तुत किया है कि उसके स्व० पति का नाम राजस्व अभिलेख मोहाल दशाहड़, पटवार वृत्त बनोगी में गनू राम दर्ज है जोकि गलत दर्ज हुआ है जबकि अन्य दस्तावेजों में उसके स्व० पति का नाम गनबहादुर दर्ज है, जोकि सही है। प्रार्थिया ने ब्यान हल्फिया दिया है कि गनू राम व गनबहादुर दोनों नाम उसके स्व० पति के ही हैं। प्रार्थिया राजस्व अभिलेख पटवार वृत्त बनोगी के मोहाल दशाहड़ में अपने स्व० पति का नाम गनू राम के बजाए गनू राम उर्फ गनबहादुर दर्ज करवाना चाहता है। प्रार्थिया ने इस अदालत से प्रार्थना की है कि उसके स्व० पति का नाम दर्ज करने के सम्बन्धित क्षेत्रीय कानूनगो/पटवारी को लिखित आदेश पारित करने की कृपा की है।

अतः इस इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थिया के स्व० पति का नाम राजस्व अभिलेख पटवार वृत्त बनोगी के मोहाल दशाहड़ में दर्ज करने बारा कोई उजर/एतराज हो तो वह असालतन/वकालतन तारीख पेशी 07-05-2026 को सुबह 11.00 बजे हाजिर होकर अपना उजर पेश कर सकता है। निर्धारित अवधि के पश्चात् कोई उजर व एतराज प्राप्त न होने पर प्रार्थना-पत्र स्वीकार किया जाकर राजस्व अभिलेख पटवार वृत्त बनोगी के मोहाल दशाहड़, तहसील सैंज में उक्त प्रार्थिया के पति का नाम गनू राम उर्फ गनबहादुर दर्ज करने के आदेश पारित किए जाएंगे।

आज दिनांक 13-04-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—  
सहायक समाहर्ता द्वितीय श्रेणी,  
सैंज, जिला कुल्लू (हि०प्र०)।

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**In the Court of Sh. Nishant Kumar, HAS, Marriage Officer-cum-Sub-Divisional  
Magistrate, Kullu, District Kullu (H.P.)**

In the matter of :

1. Sh. Deepak Patial s/o Sh. Pritam Singh Patial, r/o Ward No. 7, Near Railway Crossing, Village Malahat, P.O. Una Malahat (206), Una, Himachal Pradesh.

2. Apurva Kumari d/o Sh. Chander Singh, r/o Village Jong, P.O. Katrain, Tehsil and Distt. Kullu (H.P.). ..Applicants.

*Versus*

General Public

*Subject.—Proclamation for the registration of marriage under section 15 of Special Marriage Act, 1954.*

Deepak Patial and Apurva Kumari have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 06-04-2026 and they are living as husband and wife since then, hence their marriage may be registred under Act *ibid*.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or writing before this court on or before. The objections received after 06-05-2026 will not be entertained and marriage will be registered accordingly.

Issued today on 06-04-2026 under my hand and seal of the court.

Seal.

Sd/-  
(NISHANT KUMAR, HAS),  
Marriage Officer-cum-Sub-Divisional Magistrate,  
Kullu, District Kullu (H.P.).

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील सैंज, जिला कुल्लू, हिमाचल प्रदेश

मिसल नं० : 818637 / 26

आगामी पेशी : 08-05-2026

श्री धर्म चन्द पुत्र श्री लुभद राम, निवासी गांव कुटली, डा० ब्रैहिन, तहसील सैंज, जिला कुल्लू (हि०प्र०)  
प्रार्थी।

बनाम

आम जनता

विषय.— Section 37 of H.P. Land Revenue Act, 1954 (राजस्व इन्द्राज दुरुस्ती)

श्री धर्म चन्द पुत्र श्री लुभद राम, निवासी गांव कुटली, डा० ब्रैहिन, तहसील सैंज, जिला कुल्लू (हि०प्र०) ने इस अदालत में ऑनलाईन आवेदन—पत्र प्रस्तुत किया है कि उसके स्व० पिता का नाम राजस्व अभिलेख मोहाल रोट—1, पटवार वृत्त भलाण में लुभदू दर्ज है, जोकि गलत हुआ दर्ज है जबकि अन्य दस्तावेजों में उसके स्व० पिता का नाम लुभद राम दर्ज है, जोकि सही है। प्रार्थी ने ब्यान हल्फिया दिया है कि लुभदू व लुभद राम दोनों नाम उसके स्व० पिता के ही हैं। प्रार्थी राजस्व अभिलेख पटवार वृत्त भलाण के मोहाल रोट—1 में अपने स्व० पिता का नाम लुभदू के बजाये लुभदू उर्फ लुभद राम दर्ज करवाना चाहता है। प्रार्थी ने इस अदालत से प्रार्थना की है उसके स्व० पिता का नाम दर्ज करने के बारे सम्बन्धित क्षेत्रीय कानूनगो/पटवारी को लिखित आदेश पारित करने की कृपा करें।

अतः इस इश्तहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि किसी को उक्त प्रार्थी के स्व० पिता का नाम राजस्व अभिलेख पटवार वृत्त भलाण के मोहाल रोट—1 में दर्ज करने बारा कोई उजर/एतराज हो तो वह असालतन/वकालतन तारीख पेशी 08-05-2026 को सुबह 11.00 बजे हाजिर होकर अपना उजर पेश कर सकता है। निर्धारित अवधि के पश्चात् कोई उजर व एतराज प्राप्त न होने पर प्रार्थना—पत्र स्वीकार किया जाकर राजस्व अभिलेख पटवार वृत्त भलाण के मोहाल रोट—1, तहसील सैंज में उक्त प्रार्थी के स्व० पिता का नाम लुभदू उर्फ लुभद राम दर्ज करने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 13-04-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—  
सहायक समाहर्ता द्वितीय श्रेणी,  
तहसील सैंज, जिला कुल्लू (हि०प्र०)।

**In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)**

In the matter of :

Naina Devi w/o Sh. Vinod Kumar, r/o Village Jarind, P.O. Dhar Gaura, Tehsil Rampur  
Bushahr, District Shimla, Himachal Pradesh . . Applicant.

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*Versus*

General Public

*.. Respondent.*

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of her daughter's name from "ISHIT d/o VINOD KUMAR" to "ISHITA d/o VINOD KUMAR" in the records of Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of her name as "ISHITA d/o VINOD KUMAR" in place of "ISHIT d/o VINOD KUMAR", they should appear before the undersigned on or before 16-05-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 17th day of April, 2026 under my hand and seal of the Court.

Seal.

Sd/-  
(HARSH AMRENDER SINGH, HAS),  
*Sub-Divisional Magistrate,*  
*Rampur Bushahr, District Shimla (H.P.).*

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**In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)**

In the matter of :

Nagalu s/o Sh. Dihanu, r/o Village Kuhal, P.O. Deothi, Sub-Tehsil Taklech, District Shimla,  
Himachal Pradesh *.. Applicant.*

*Versus*

General Public

*.. Respondent.*

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of his name from "NAGARU RAM s/o DIHANU" to "NAGALU s/o DIHANU" in the records of Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of her name as "NAGARU s/o DIHANU" in place of "NAGARU s/o DIHANU", they should appear before the undersigned on or before 16-05-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 18th day of the April, 2026 under my hand and seal of the Court.

Seal.

Sd/-  
(HARSH AMRENDER SINGH, HAS),  
Sub-Divisional Magistrate,  
Rampur Bushahr, District Shimla (H.P.).

**In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)**

In the matter of :

Johni s/o Sh. Jiya Lal, r/o Village Karsholi, P.O. Narain, Tehsil Rampur Bushahr, District Shimla, Himachal Pradesh . . Applicant.

*Versus*

General Public

. . Respondent.

**PROCLAMATION REGARDING CORRECTION OF NAME**

Whereas, the above named applicant has submitted an application for the correction of his name from "ARVIND MEHTA s/o JIYA LAL" to "JOHNI s/o JIYA LAL" in the records of Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of his name as "JOHNI s/o JIYA LAL" in place of "ARVIND MEHTA s/o JIYA LAL", they should appear before the undersigned on or before 16-05-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 18th day of April, 2026 under my hand and seal of the Court.

Seal.

Sd/-  
(HARSH AMRENDER SINGH, HAS),  
Sub-Divisional Magistrate,  
Rampur Bushahr, District Shimla (H.P.).

**In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)**

In the matter of :

Heeu Dassi w/o Late Sh. Hira Lal, r/o Village & P.O. Delath, Tehsil Nankhari, District Shimla, Himachal Pradesh . . Applicant.

---

*Versus*

General Public

*.. Respondent.*

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of her name from "HEENU DASI w/o LATE SH. HIRA LAL" to "HEEU DASSI w/o LATE SH. HIRA LAL" in the records of Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of her name as "HEEU DASSI w/o LATE SH. HIRA LAL" in place of "HEENU DASI w/o LATE SH. HIRA LAL", they should appear before the undersigned on or before 16-05-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 18th day of April, 2026 under my hand and seal of the Court.

Seal.

Sd/-  
(HARSH AMRENDER SINGH, HAS),  
*Sub-Divisional Magistrate,*  
*Rampur Bushahr, District Shimla (H.P.).*

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**In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)**

In the matter of :

Hritika w/o Sh. Surender Negi, r/o Village Naini, P.O. Jeori, Tehsil Rampur Bushshr,  
District Shimla, Himachal Pradesh *.. Applicant.*

*Versus*

General Public

*.. Respondent.*

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of her name from "REETIKA W/O SH. SURENDER NEGI" to "HRITIKA W/O SH. SURENDER NEGI" in the records of Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of her name as "HRITIKA W/O SH. SURENDER NEGI" in place of "REETIKA W/O SH. SURENDER NEGI", they should appear before the undersigned on or before 19-05-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 20th day of April, 2026 under my hand and seal of the Court.

Seal.

Sd/-  
(HARSH AMRENDER SINGH, HAS),  
Sub-Divisional Magistrate,  
Rampur Bushahr, District Shimla (H.P.).

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**In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)**

In the matter of :

Anil Kumar s/o Sh. Budh Ram, r/o Village Churi, P.O. Ganvi, Tehsil Rampur, District Shimla, Himachal Pradesh. . . Applicant.

*Versus*

General Public

. . Respondent.

**PUBLIC NOTICE/PROCLAMATION REGARDING CORRECTION OF NAME**

Whereas, the above named applicant has submitted an application for the correction of his daughter's name from "Sakhi" to "Sakshi" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to change his daughter's name as Sakshi d/o Anil Kumar in place of Sakhi d/o Anil Kumar, they should appear before the undersigned on or before 20-05-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard and name will be recorded accordingly.

Issued today on 21st day of April, 2026 under my hand and seal of the Court.

Seal.

Sd/-  
(HARSH AMRENDER SINGH, HAS),  
Sub-Divisional Magistrate,  
Rampur Bushahr, District Shimla (H.P.).

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**In the Court of Sub-Divisional Magistrate, Kumarsain, District Shimla (H.P.)**

Ganga Ram s/o Sh. Rupu, r/o Village Plaran, P.O. Kotla, Tehsil Kumarsain, District Shimla, Himachal Pradesh. . . Applicant.

*Versus*

General Public

. . Respondent.

PUBLIC NOTICE/PROCLAMATION REGARDING CORRECTION OF NAME IN  
AADHAR CARD OF RUPU.

Whereas, the above named applicant has submitted an application for the correction of his father name from Rup Ram to Rupu in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of name as Rupu in place of Rup Ram, they should appear before the undersigned on or before 17-05-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 18-04-2026 under my hand and seal of the Court.

Seal.

Sd/-  
(MUKESH SHARMA, HAS),  
Sub-Divisional Magistrate,  
Kumarsain, District Shimla (H.P.).

**In the Court of Sub-Divisional Magistrate, Kumarsain, District Shimla (H.P.)**

Heera Devi d/o Smt. Raksha Devi, r/o Village Chera, P.O. Kotla, Tehsil Kumarsain, District Shimla, Himachal Pradesh

. . Applicant.

*Versus*

General Public

. . Respondent.

PUBLIC NOTICE/PROCLAMATION REGARDING CORRECTION OF NAME IN  
AADHAR CARD OF URVASHI.

Whereas, the above named applicant has submitted an application for the correction of her daughter from Urvanshi to Urvashi in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of name as Urvashi in place of Urvanshi, they should appear before the undersigned on or before 17-05-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 18-04-2026 under my hand and seal of the Court.

Seal.

Sd/-  
(MUKESH SHARMA, HAS),  
Sub-Divisional Magistrate,  
Kumarsain, District Shimla (H.P.).

**In the Court of Sub-Divisional Magistrate, Kumarsain, District Shimla (H.P.)**

Galoru w/o Sh. Sher Singh, r/o Village Jadoon, P.O. Bhalaog, Tehsil Kumarsain, District Shimla, Himachal Pradesh . . Applicant.

*Versus*

General Public . . Respondent.

**PUBLIC NOTICE/PROCLAMATION REGARDING CORRECTION OF NAME IN  
AADHAR CARD OF GALORU.**

Whereas, the above named applicant has submitted an application for the correction of her name of from Maloru Devi to Galoru in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of name as Galoru in place of Maloru Devi, they should appear before the undersigned on or before 17-05-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 18-04-2026 under my hand and seal of the Court.

Seal.

Sd/-  
(MUKESH SHARMA, HAS),  
Sub-Divisional Magistrate,  
Kumarsain, District Shimla (H.P.).

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Shimla (Rural),  
District Shimla (H.P.)**

In the matter of :

1. Rohan Thakur, age 46 years s/o Late Sh. Mehar Singh Thakur, r/o Sunshine Villa, Opp. Basant Vihar, Parimahal, Kusumpti, Shimla, Tehsil & District Shimla, Himachal Pradesh.
2. Reena Thakur aged 42 years d/o Sh. Perma Nand, r/o Village Mandal (kishore), P.O. Kuthar, Tehsil Theog, District Shimla Himachal Pradesh.

*Versus*

General Public

*Registration of marriage under section 15 of the Special Marriage Act, 1954.*

Rohan Thakur, age 46 years s/o Late Sh. Mehar Singh Thakur, r/o Sunshine Villa, Opp. Basant Vihar, Parimahal Kusumpti, Shimla, Tehsil & District Shimla, Himachal Pradesh and Reena Thakur aged 42 years d/o Sh. Perma Nand, r/o Village Mandal (Kishore), P.O. Kuthar, Tehsil Theog, District Shimla Himachal Pradesh have filed application alongwith affidavits in the court of the undersigned stating therein that have solemnized their marriage on 28-04-2017 and are living together as husband and wife since then, but the marriage has not been found entered in the records of Registrar of Marriages of Gram Panchayat concerned/Municipal Corporation Shimla and marriage be registered under the Special Marriage Act, 1954.

Therefore, objection are hereby invited from the General Public through this notice, that if anyone has any objection regarding registration of this marriage then they can file their objections personally or in writing before the court of undersigned on or before one month of publication of this notice. After that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 20-04-2026.

Seal.

Sd/-  
*Additional District Registrar of Marriages  
cum-Sub-Divisional Magistrate, Shimla (Rural).*

**In the Court of Sh. Upender Kumar, Assistant Collector Ist Grade, Nahan, Tehsil Nahan  
District Sirmaur, Himachal Pradesh**

In the matter of :

Sh. Gurmeet Singh s/o Sh. Om Prakash, r/o Village Salani, P.O. Sainwala, Tehsil Nahan,  
District Sirmaur, Himachal Pradesh . . Applicant.

*Versus*

General Public . . Respondent.

*Subject.—Application for Correction of name in Aadhar Card of applicant's son Sh. Gautam Singh.*

Whereas, Sh. Gurmeet Singh s/o Om Sh. Prakash, r/o Village Salani, P.O. Sainwala, Tehsil Nahan, District Sirmaur, Himachal Pradesh has filed an application alongwith copy of his son's Aadhar Card, affidavit by applicant, Birth Certificate, Bonafide Himachali, Copy School Certificate, Copy of Pariwar Register in the court of the undersigned to correct his son's name as Sh. Gautam Singh s/o Sh. Gurmeet Singh in place of Gautama Singh s/o Sh. Gurmeet Singh in his Aadhar Card.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to correct the name of applicant's son's as Sh. Gautam Singh s/o Sh. Gurmeet Singh in place of Gautama Singh s/o Sh. Gurmeet Singh in his Aadhar Card then they should appear before the court of undersigned on or before 07-05-2026, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there are no objections and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 09-04-2026.

Seal.

sd/  
(UPENDER KUMAR),  
*Tehsildar-cum-Executive Magistrate,*  
*Nahan, District Sirmaur (H.P.).*

**In the Court of Executive Magistrate, Amb, Tehsil Amb, Distt. Una (H.P.)**

Smt. Usha Devi, age 62 years w/o No. 13615995K, Ex. Hav. Sham Kumar Minhas, r/o Vill. Thara, P.O. Panjoa Ladoli, Tehsil Amb, Distt. Una (H.P.) . *Applicant.*

*Versus*

General Public

Application under Section 13(3) of Birth and Death Registration Act 1969, Smt Usha Devi age 62 years w/o No. 13615995K Ex. Hav. Sham Kumar Minhas, r/o Vill. Thara, P.O. Panjoa Ladoli, Tehsil Amb, Distt. Una (H.P.) has preferred an application to the undersigned for correction of name and date of birth of myself in the record of Army documents and was entered wrongly be correct as Usha Devi and date of birth as 03 Oct 1963 instead of Uma and date of birth as 28 March 1968 in above address in the record of Army.

Therefore, through this proclamation the General public is hereby informed that any person having any objection for entry of name and date of birth mentioned above, may submit his objection in writing in this court within prescribed period and application will be decided accordingly.

Given under my hand seal of the court on this 20th day of April, 2026.

Seal.

Sd/  
*Executive Magistrate,*  
*Tehsil Amb, Distt. Una (H.P.).*

**CHANGE OF NAME**

I, Rameshwari Devi d/o Sh. Musu Ram Bhagra, Residing at Flat No. 1B Tranquility Apartments, Tutikandi, Shimla-171 004 declare that my name has been wrongly entered in my PAN Card as Rameshwari Devi Sood and my father's name entered wrongly as Banarsi Das Sood whereas my correct name is Rameshwari Devi and my father's name is Musu Ram Bhagra. All concerned please note.

RAMESHWARI DEVI  
*d/o Sh. Musu Ram Bhagra,*  
*Residing at Flat No. 1B, Tranquility Apartments,*  
*Tutikandi, Shimla-171 004.*

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**CHANGE OF NAME**

I, Sunita Devi w/o Sh. Ramesh Chand, r/o V.P.O. Raipur, Teh. Bhattiyat, Distt. Chamba (H.P.) declare that in my Aadhar Card bearing No. 9194 8621 2503, my name is wrongly entered as Sumita Devi. Whereas, my correct name is Sunita Devi. Please note.

SUNITA DEVI  
w/o Sh. Ramesh Chand,  
r/o V.P.O. Raipur, Teh. Bhattiyat,  
Distt. Chamba (H.P.).

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**CHANGE OF NAME**

I, Ram Sharma s/o Sh. Mela Ram Sharma, r/o Vill. Barla, P.O. Bachunchh, Teh. Rohru, Distt. Shimla (H.P.) declare that I have changed my minor son's name from Mans Sharma (Old Name) to Manas Sharma (New Name). All concerned please may note.

RAM SHARMA  
s/o Sh. Mela Ram Sharma,  
r/o Vill. Barla, P.O. Bachunchh,  
Teh. Rohru, Distt. Shimla (H.P.).

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**CHANGE OF NAME**

I, Nisha Devi aged 33 years w/o Sh. Gurmail Singh, r/o Village Gularwala, P.O. Karuana, Baddi, Distt. Solan (H.P.)-173 205 declare that my daughter's correct and legal name is Pranshi & D.O.B. 26-01-2019 but in Aadhar Card her name is mentioned as "Baby Two of Nisha", having Aadhar No. 9518 6100 7354, which is wrong now, I want to correct my daughter name in Aadhar Card as Pranshi. Please concerned note.

NISHA DEVI  
w/o Sh. Gurmail Singh,  
r/o Village Gularwala, P.O. Karuana,  
Baddi, Distt. Solan (H.P.)-173 205.

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**CHANGE OF NAME**

I, Gitan Devi w/o Sh. Kanshi Ram, r/o Village Patera, P.O. Didwin, Teh. Barsar, Distt. Hamirpur (H.P.) declare that I have changed my name from Gita Devi to Gitan Devi. I shall be known as Gitan Devi for all purposes in future. All concerned please note.

GITAN DEVI  
w/o Sh. Kanshi Ram,  
r/o Village Patera, P.O. Didwin,  
Teh. Barsar, Distt. Hamirpur (H.P.).

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**CHANGE OF NAME**

I, Viri Singh s/o Late Sh. Chhitru Ram, r/o Village Badoi, P.O. Pounta, Teh. Sarkaghat, Distt. Mandi (H.P.) declare that I have changed my name from Beer Singh to Viri Singh. I shall be known as Viri Singh for all purposes in future. All concerned please note.

VIRI SINGH  
*s/o Late Sh. Chhitru Ram,  
r/o Village Badoi, P.O. Pounta,  
Teh. Sarkaghat, Distt. Mandi (H.P.).*

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**CHANGE OF NAME**

I, Anuradha w/o Sh. Jagdish Singh, r/o Village & P.O. Kothi, Teh. Kalpa, Distt. Kinnaur (H.P.) declare that I have changed the name of my minor daughter from "Baby one of Anuradha" to Adisha Negi for all future purposes. All concerned please note.

ANURADHA  
*w/o Sh. Jagdish Singh,  
r/o Village & P.O. Kothi,  
Teh. Kalpa, Distt. Kinnaur (H.P.).*

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**CHANGE OF NAME**

I, Jeet Bahadur s/o Sh. Shu Tamang, r/o Village Sehal, P.O. Sehal, Teh. Baijnath, Distt. Kangra (H.P.) declare that in my Aadhar Card, my name entered as Jeet Bhadur is incorrect. That my correct name is Jeet Bahadur. Concerned note.

JEET BAHADUR  
*s/o Sh. Shu Tamang,  
r/o Village Sehal, P.O. Sehal,  
Teh. Baijnath, Distt. Kangra (H.P.).*

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**CHANGE OF NAME**

I, Loveleen Ranjan w/o Sh. Alok Ranjan, r/o Sood Villa Ground Floor, Lane 15, Sector 4 New Shimla declare that my name in educational records of my daughter is wrongly entered as Loveleen Sood. My correct name is Loveleen Ranjan. All concerned may note.

LOVELEEN RANJAN  
*w/o Sh. Alok Ranjan,  
r/o Sood Villa Ground Floor, Lane 15,  
Sector 4, New Shimla.*

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**CHANGE OF NAME**

I, Vijay Kumar Rana s/o Sh. Gopal Singh Rana, r/o Village Tika Bani, P.O. Yol, Tehsil Dharamshala, District Kangra (H.P.) father of my minor daughter, declare that her name was entered as "Baby Two of Shivani Garg" in Aadhar Card. Her correct name is Alishka Rana. All concerned note it.

VIJAY KUMAR RANA  
s/o Sh. Gopal Singh Rana,  
r/o Village Tika Bani, P.O. Yol,  
Tehsil Dharamshala, District Kangra (H.P.).

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**CHANGE OF NAME**

I, Kamal Sharma (New Name) s/o Late Sh. Nameshwar Sharma, r/o Village Subhot, P.O. Tattapani, Sub-Tehsil Bagshad, Tehsil Karsog, Distt. Mandi (H.P.)-175 009 declare that I have changed my name from Sharma Kamal (Previous Name) to Kamal Sharma (New Name). All concerned please may note.

KAMAL SHARMA  
s/o Late Sh. Nameshwar Sharma,  
r/o Village Subhot, P.O. Tattapani, Sub-Tehsil Bagshad,  
Tehsil Karsog, Distt. Mandi (H.P.)-175 009.

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**CORRECTION OF NAME**

I, Sagar s/o Sh. Anil Varma, r/o Vill. Bassi, P.O. & Tehsil Bhoranj, Distt. Hamirpur (H.P.) declare that in birth certificate of my son, his name, my name & my wife's names are wrongly entered as Angat Kumar, Sagar Verma & Pushpa Verma respectively. Whereas, correct name of my son is Angat Kumar Varma, my correct name is Sagar & my wife's correct name is Pushpa. All concerned please note.

SAGAR  
s/o Sh. Anil Varma,  
r/o Vill. Bassi, P.O. & Tehsil Bhoranj,  
Distt. Hamirpur (H.P.).

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**CORRECTION OF NAME**

I, Tripta Rani w/o Sh. Desh Raj, r/o Vill. Manihal, P.O. Chabutra, Tehsil Sujampur, Distt. Hamirpur (H.P.) declare that in birth certificate of my son his name is wrongly entered as Gaurav & my name is also wrongly entered as Tripta. Whereas, correct name of my son is Gaurav Daroch & my correct name is Tripta Rani. All concerned please note.

TRIPTA RANI  
w/o Sh. Desh Raj,  
r/o Vill. Manihal, P.O. Chabutra,  
Tehsil Sujampur, Distt. Hamirpur (H.P.).

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**CORRECTION OF NAME**

I, Yandasi w/o Sh. Sher Singh, r/o Vill. Katera, P.O. Panihar, Tehsil Banjar, Distt. Kullu (H.P.) declare that my son's name is wrongly entered as Sanju in Aadhar Card. Now, I intend to correct my name as Sanjeev Kumar in Aadhar Card. Concerned note it.

YANDASI  
w/o Sh. Sher Singh,  
r/o Vill. Katera, P.O. Panihar,  
Tehsil Banjar, Distt. Kullu (H.P.).

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**CHANGE OF NAME**

I, Ashutosh Dogra s/o Sh. Jagat Ram, r/o Village & P.O. Amman, Tehsil Bhoranj, Distt. Hamirpur (H.P.) declare that I have changed my minor daughter's name from Angel to Angel Dogra for all purposes in future. All concerned please note.

ASHUTOSH DOGRA  
s/o Sh. Jagat Ram,  
r/o Village & P.O. Amman,  
Tehsil Bhoranj, Distt. Hamirpur (H.P.).

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**CHANGE OF NAME**

I, Ravinder s/o Sh. Sohan Lal, r/o Village Jabal, P.O. Gaonsari, Tehsil Chirgaon, Distt. Shimla (H.P.) declare that I have changed my minor son's name from Abajit (Old Name) to Abhijeet (New Name). All concerned please may note.

RAVINDER  
s/o Sh. Sohan Lal,  
r/o Village Jabal, P.O. Gaonsari,  
Tehsil Chirgaon, Distt. Shimla (H.P.).

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**CORRECTION OF NAME**

I, Fula Devi w/o Sh. Sher Singh, r/o Vill. Katera, P.O. Panihar, Tehsil Banjar, Distt. Kullu (H.P.) declare that my name is wrongly entered as Yandasi in my Aadhar Card. Now, I intend to correct my name as Fula Devi in Aadhar Card. Concerned note it.

FULA DEVI  
w/o Sh. Sher Singh,  
r/o Vill. Katera, P.O. Panihar,  
Tehsil Banjar, Distt. Kullu (H.P.).

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**CHANGE OF NAME**

I, Vinod s/o Sh. Hiru Ram, r/o Jethna, Tikkar, Distt. Solan (H.P.)-173 217 declare that I am father of my minor male child and my wife's name is Veena. I have changed my minor male child name form "Baby of Veena" to Shaurya. Now, the child shall be known and recognized by the name as Shaurya for all purposes. All concerned please may note.

VINOD  
s/o Sh. Hiru Ram,  
r/o Jethna, Tikkar,  
Distt. Solan (H.P.)-173 217.

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**CORRECTION OF NAME**

I, Usha Devi w/o No. 13615995K Ex. Hav. Sham Kumar Minhas, Vill. Thara, P.O. Panjoa Ladoli, Tehsil Amb, Distt. Una (H.P.) declare *vide* affidavit No. 534/NT, date 25-03-2026 before Executive Magistrate, Amb that in my husband's army service record my name has been wrongly entered as Uma & D.O.B. as 28-03-1968, whereas my correct name is Usha Devi & correct D.O.B. is 03-10-1963. All note please.

USHA DEVI  
w/o Sh. Sham Kumar Minhas,  
Vill. Thara, P.O. Panjoa Ladoli,  
Tehsil Amb, Distt. Una (H.P.).

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**CORRECTION OF NAME**

I, Birendra Kumar s/o Sh. Mehar Singh, r/o V.P.O. Ichhi, Tehsil & Distt. Kangra (H.P.) declare that in my Aadhar Card my name is wrongly entered as Birender Kumar instead of Birendra Kumar. Both names are of one and same person. Concerned please note it.

BIRENDRA KUMAR  
s/o Sh. Mehar Singh,  
r/o V.P.O. Ichhi,  
Tehsil & Distt. Kangra (H.P.).

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**CORRECTION OF NAME**

I, Bindra Devi w/o Sh. Parsinda Ram, r/o Village Daloh, P.O. Tihri, Tehsil Khundian, Distt. Kangra (H.P.) declare that my name in my Aadhar Card No. 4436 3045 0084 is wrongly entered as Bainu Devi. Whereas, my correct name is Bindra Devi. All concerned please note.

BINDRA DEVI  
w/o Sh. Parsinda Ram,  
r/o Village Daloh, P.O. Tihri,  
Tehsil Khundian, Distt. Kangra (H.P.).

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**CHANGE OF NAME**

I, Arpna w/o Sh. Rakesh Rana, r/o H. No. 111/10, Handeti, P.O. Township BBMB Colony, Sunder Nagar, Teh. Sunder Nagar, Distt. Mandi (H.P.) declare that I have changed my name from Arpna Rana to Arpna.

ARPNA  
w/o Sh. Rakesh Rana,  
r/o H. No. 111/10, Handeti,  
P.O. Township BBMB Colony, Sunder Nagar,  
Teh. Sunder Nagar, Distt. Mandi (H.P.).

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**CHANGE OF NAME**

I, Aarush Singh Sabharwal (UIN-8668 6180 7799), s/o Sh. Amandeep Singh Sabharwal, r/o House No. 397/7, Aman Cottage, Mall Road, Nahan, Distt. Sirmaur (H.P.) declare that I have changed my name from Aarush Sabharwal to Aarush Singh Sabharwal, due to variation in my Passport. All concerned correct it as Aarush Singh Sabharwal.

AARUSH SINGH SABHARWAL  
s/o Sh. Amandeep Singh Sabharwal,  
r/o House No. 397/7, Aman Cottage, Mall Road, Nahan,  
Distt. Sirmaur (H.P.).

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**CORRECTION OF NAME**

I, Naino Devi w/o Sh. Ashok Kumar, r/o Village Manola, P.O. Goli, Tehsil Dalhousie, District Chamba (H.P.) declare that in my Aadhar Card bearing No. 3673 5046 1587, my name is wrongly entered as Koushlya Devi. Whereas, my correct name is Naino Devi. I shall be known as Naino Devi for all purposes in future. All concerned please note.

NAINO DEVI  
w/o Sh. Ashok Kumar,  
r/o Village Manola, P.O. Goli,  
Tehsil Dalhousie, District Chamba (H.P.).

**CORRECTION OF NAME**

I, Man Bahadur s/o Sh. Chander Bahadur, r/o Vill. Bassi, P.O. & Tehsil Bhoranj, Distt. Hamirpur (H.P.) declare that in birth certificate of my daughter Ankita, my name is wrongly entered as Man Bhadhr & my wife's name is also wrongly entered as Sumitr. Whereas, my correct name is Man Bahadur & my wife's correct name is Sumitra Sunar. All concerned please note.

MAN BAHADUR  
s/o Sh. Chander Bahadur,  
r/o Vill. Bassi, P.O. & Tehsil Bhoranj,  
Distt. Hamirpur (H.P.).

**CHANGE OF NAME**

I, Jaggi Devi w/o Late Ramesh Kumar, r/o Vill. Jhalwari, P.O. Thana, Sub-Tehsil Jangla, Distt. Shimla (H.P.) declare that I have changed my name from Jag Devi (Old Name) to Jaggi Devi (New Name). All concerned please may note.

JAGGI DEVI  
w/o Late Ramesh Kumar,  
r/o Vill. Jhalwari, P.O. Thana,  
Sub-Tehsil Jangla, Distt. Shimla (H.P.).

**CORRECTION OF NAME**

I, Salochana Devi w/o Sh. Jovan Lal, r/o Ward No. 3, Village & P.O. Phatahar, Tehsil Baijnath, Distt. Kangra (H.P.) declare that in my Aadhar Card, my name entered as Salochna Devi is incorrect. That my correct name is Salochana Devi. Concerned note.

SALOCHANA DEVI  
w/o Sh. Jovan Lal,  
r/o Ward No. 3, Village & P.O. Phatahar,  
Tehsil Baijnath, Distt. Kangra (H.P.).

**CHANGE OF NAME**

I, Pooja w/o Sh. Balbir Singh, r/o Prakash Kunj, Cemetery Road Sanjauli, Shimla (H.P.) declare that I have changed my name from Reena (UIN-7996 5488 4837) to Pooja due to variation in name in my documents. All concerned please note.

POOJA  
w/o Sh. Balbir Singh,  
r/o Prakash Kunj, Cemetery Road Sanjauli, Shimla (H.P.).

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**CORRECTION OF NAME**

I, Alok Ranjan s/o K.L. Sood, r/o Sood Villa, Ground Floor, Lane 15, Sector 4, New Shimla (H.P.) declare that my name in educational records of my daughter is wrongly entered as Alok Ranjan Sood. My correct name is Alok Ranjan. All concerned make note.

ALOK RANJAN  
s/o K.L. Sood,  
r/o Sood Villa, Ground Floor, Lane 15,  
Sector 4, New Shimla (H.P.).

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